

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.2514/2019**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2019**  
**(F.No.07.08.2019/NCLAT/UR/997**

**In the matter of:**

Shweta Bansal ..... Appellant  
Versus  
Unitech Limited ..... Respondent

Appearance: Mr. Rajesh Rai and Mr. Manmeet, Advocate for the Appellant.

**19.08.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 07.08.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 08.08.2019. The Appellant re-filed the Memo of Appeal on 16.08.2019. It is stated in the Interlocutory Application (IA) that the appeal could not be filed within seven days from the date of scrutiny due to the ill health of the counsel of the appellant as he was suffering from fever and throat infection and that the Appellant was also unable to get the affidavit attested on 14.08.2019. Hence, there is delay of two days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 21.08.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar